

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/1090/2021**

This the 27th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Prem Lal, S/o Sh. Dewan Chand, R/o W. No. 1, Kathua-184101, Age:- 55 years,.
2. Jasvinder Singh, S/o Sh. Sagar Singh, R/o W. No. 5, Hiranagar, Kathua-184142, Age:- 59 years.
3. Subash Chander, S/o Sh. Titru Ram, R/o Muthi Jagir, Tehsil Nagri Parole District Kathua-184104, Age:- 55 years.
4. Raj Singh, S/o Sh. Shab Singh, R/o Jakhbar, Tehsil Nagri Parole District Kathua-184104, Age:- 52 years.
5. Swaran Dev Singh, S/o Sh. Raghbir Singh, R/o W. No. 3, Hiranagr, Kathua-184142, Age:- 54 years.
6. Bishamber Dass, S/o Krishan Chand, R/o Janglote, Tehsil and District Kathua-184101, Age:- 54 years.
7. Rahul Singh, S/o Sh. Gagan Singh, R/o Bann, Tehsil Marheen District Kathua-184144, Age:- 30 years.
8. Parshotam Kumar Sharma, S/o Sh. Devi Dass, R/o Rajpura, Tehsil Rajpura, District Kathua-184145, Age:- 58 years.
9. Kulwarn Singh, S/o Sh. Sandoor Singh, R/o Mathra Chack, Tehsil Hiranagar, District Kathua-184148, Age:- 53 years.
10. Vishal Sharma, S/o Sh. Des Raj Sharma, R/o Shiva Nagar, Kathua-184101, Age:- 41 years.
11. Roshan Lal, S/o Sh. Ajeet Kumr, R/o Dhalli, Tehsil Hiranagar, District Kathua-184148.

.....Applicants

(Advocate:- Mr. Kapil Gupta)

**Versus**

1. U.T. of Jammu and Kashmir, through Commissioner-cum-Secretary to Government, Jal Shakti (PHE) Department, Civil Secretariat, Jammu-180001.
2. Chief Engineer, Jal Shakti (Public Health Engineering Department), Jammu-180001.
3. Superintending Engineer (M), Rural Curcle, Jal Shakti Department, Jammu-180001.
4. Superintending Engineer, Hydraulic Circle, Kathua-184101.

5. Executive Engineer, Jal Shakti (Public Health Engineering), Civil/Mech. Division, Kathua-184101.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)



**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Learned counsel for the applicants submits that the respondents intend to recover the excess of pay allegedly withdrawn by the applicant and as per impugned order dated 30.06.2020 it has been directed that the process be initiated to recover the excess amount drawn by the officials, if any.

2. Learned counsel for the applicants further submits that the O.A. can be disposed of by directing the respondents to issue a show cause notice to applicants before effecting recovery of alleged excess amount.

3. Looking to the arguments of learned counsel for the applicants, the O.A. is disposed of with direction to respondents that before recovering the excess amount drawn by the applicants, if any, notice would be served upon the applicants seeking their explanation regarding alleged excess amount.

4. No order as to costs.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Arun...*